

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-215
IB-2068/ND/2019
NEW IA/5152/2020

IN THE MATTER OF:

Century Road Transport Pvt Ltd

Vs.

Tyson Retail Services Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 26.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Advocate & Insolvency Professional Rajiv Bajaj, Kirtikar Sukul,
Advocate

For the Respondent

:

ORDER

The present application has been filed by the applicant under Section 22 (3) read with Section 60 (5) of The Insolvency and Bankruptcy Code, 2016 for replacement of resolution professional by Committee of Creditors.

We have heard, Ld. Counsel for petitioner and perused the averments made in the application.

Ld. Counsel for petitioner submitted that vide resolution dated 22.10.2020, the Committee of Creditor has resolved to replace the IRP, Mr. Anil Matta by Mr. Rajiv Bajaj having IP Regn No: IBBI/IPA02/1P-NOO276/17-18/10834, who has also given his consent which is at Page 67 of the application. He further submitted that the CoC by 76.31 per cent vote approved to replace the IRP by new IRP.



In the light of submissions raised on behalf of petitioner, we have gone through the averments made in the application and we noticed that the CoC vide its resolution dated 22.10.2020 resolved to replace the IRP and appoint Mr. Rajiv Bajaj as IRP. The said resolution is at Page 58 of the application. We further notice that resolution was passed by 76.31 per cent votes which is at Page 60 of the application. We further noticed that the proposed resolution professional has also given his consent, which is at Page 67 of the application. Considering this, we approved the appointment of Mr. Rajiv Bajaj as IRP.

With this the present application stands disposed off.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)